

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 144**  
**(IB)-23(PB)/2020**

**IN THE MATTER OF:**

Mr. Akshma Datt Sharma & anr.

.... Applicant/petitioner

v.

Orris Infrastructure Pvt Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 16.01.2020**

**Coram:**

**SH. B.S.V. PRAKASH KUMAR**  
**HON'BLE ACTG. PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner:

For the Respondent

-  
Ms. Ranjana Roy Gawai, Ms. Pervinder & Mr.  
Vineet kumar, Advs.

**ORDER**

For order see, CP. No. (IB)-1580(PB)/2018.

16.01.2020  
Ritu Sharma